

(2021) 01 SEBI CK 0035

Securities Appellate Tribunal Mumbai

Case No: Appeal No.101, 203, 255, 350, 462 Of 2019

Shiv Kumar Agarwal
And Others

APPELLANT

Vs

Securities & Exchange
Board Of India

RESPONDENT

Date of Decision: Jan. 28, 2021

Hon'ble Judges: Tarun Agarwala, Presiding Officer

Bench: Single Bench

Advocate: K. C. Jacob, Abhiraj Arora, Mehul Jain, Rajani Iyer, Abhiraj Arora, Rashmi Dalmia,
Saurabh Bachhawat, Subash Jaiswar

Judgement

1. List on February 8, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.